

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).10003/2018

(Arising out of impugned final judgment and order dated 07-03-2018 in CRLA No. 7454/2010 passed by the High Court Of Judicature At Allahabad)

AKBAR

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 22-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)

Mr. Vinod Prasad, Adv.

Mr. Ajay Kumar Srivastava, AOR

Mr. Sandeep Chaudhary, Adv.

For Respondent(s)

Mr. Rajan Chaurasia, Adv.

Mr. Sanjay Kr. Tyagi, Adv.

Mr. Ajay Kr. Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the State is allowed two weeks' further time to file reply.

List the matter on 12.03.2019.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER